

dated 18.04.2017 for 'Procurement of Consultancy any other services-2017', it has been decided to revise the bid document as per the said manual. The total area in these three sub-cities is 676 Ha. and the project envisages city level high density mix land use economic/commercial/residential hub. The estimated cost and schedule of completion is not yet finalized. DDA has further informed that no bid has been invited for development of work along Yamuna Bank.

Housing deficit

2748. SHRI DILIP KUMAR TIRKEY: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that the current housing deficit in the country stands at 19 million units; if so, the details thereof, State-wise; and

(b) the interventions that Government has made to overcome this huge deficit?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (RAO INDERJIT SINGH): (a) Government constituted a Technical Group (TG-12) on estimation of Urban Housing shortage of the country for the 12th Five Year Plan (2012-17). As per the Report of the said Committee the total housing shortage estimated at the beginning of 12th Five Year Plan *i.e.* in 2012, was 18.78 million.

State-wise details of Urban Housing shortage estimated by the Technical Group is given in the Statement (*See below*).

(b) 'Land' and 'Colonisation' being State subjects, it is for the State/Union Territory (UT) Governments to frame housing policies/schemes and provide affordable housing to all its citizens. Government of India, however, has launched the Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] Mission to provide central assistance to the implementing agencies through States and UTs for providing houses to all eligible families/beneficiaries. The Mission comprises four components *viz.*, In-Situ Slum Redevelopment (ISSR); Affordable Housing through Credit-Linked Subsidy; Affordable Housing in Partnership (AHP); and Subsidy for Beneficiary-Led Individual Housing Construction (BLC).

So far, 5147 projects for construction of 23,42,495 Houses of Economically Weaker Section (EWS) category have been sanctioned under PMAY(U) mission in various States/UTs.

Statement

Details of housing shortage estimated by Technical Group (TG-12) on estimation of Urban Housing shortage at the beginning of the 12th Plan period (i.e. as on 2012) among the States/UTs

(in million)

State/UTs	Housing Shortage (in million)
Andhra Pradesh*	1.27
Arunachal Pradesh	0.03
Assam	0.28
Bihar	1.19
Chhattisgarh	0.35
Goa	0.06
Gujarat	0.99
Haryana	0.42
Himachal Pradesh	0.04
Jammu and Kashmir	0.13
Jharkhand	0.63
Karnataka	1.02
Kerala	0.54
Madhya Pradesh	1.10
Maharashtra	1.94
Manipur	0.08
Meghalaya	0.03
Mizoram	0.02
Nagaland	0.21
Odisha	0.41
Punjab	0.39
Rajasthan	1.15
Sikkim	0.01
Tamil Nadu	1.25
Tripura	0.03
Uttarakhand	0.16
Uttar Pradesh	3.07

State/UTs	Housing Shortage (in million)
West Bengal	1.33
Andaman and Nicobar Islands	0.00
Chandigarh	0.02
Dadra and Nagar Haveli	0.05
Daman and Diu	0.01
Delhi	0.49
Lakshadweep	0.01
Puducherry	0.07
ALL INDIA	18.78

Note: *Andhra Pradesh means the erstwhile State of Andhra Pradesh *i.e.*, the area now comprising the present-day State of Andhra Pradesh and Telangana.

Source: Report of the Technical Group (TG-12) on Urban Housing Shortage (2012-17)

Assessment of increase in metro rail fare

†2749. SHRI MAHENDRA SINGH MAHRA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government has identified various destination areas in the National Capital Territory before raising the metro rail fare and if so, the details thereof and if not, the reasons therefor;

(b) whether increase in fare would affect the poor, the lower middle class and the students; and

(c) if so, whether Government has made any impact assessment of increase in metro rail fare on commuters of various backgrounds residing in National Capital Territory and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS (RAO INDERJIT SINGH): (a) The Fare Fixation Committee (FFC), constituted by the Central Government, under the provisions contained in sections 33 to 37 of The Metro Railways (Operation and Maintenance Act), 2002, recommends the fare for a metro rail. The FFC is chaired by a working or retired judge of High Court and one nominee each of Central Government and the respective State Government. The recommendations made by the FFC are binding on the metro railway administration.

† Original notice of the question was received in Hindi.